

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF K V DEVELOPERS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor	K V DEVELOPERS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	11-09-2012
3	Authority under which corporate debtor is incorporated / registered	ROC – DELHI
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102DL2012PTC241987
5	Address of the registered office and principal office (if any) of corporate debtor	621/9 FIRST FLOOR 18 QUARTERS VISHWAS NAGAR SHAHDARA DELHI 110032 DELHI East Delhi DL 110032
6	Insolvency commencement date in respect of corporate debtor	28-10-2020
7	Estimated date of closure of insolvency resolution process	25.04.2021 (180 days from the date of commencement of resolution process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	PANKAJ NARANG IBBI/IPA-001/IP-P01006/2017-18/11657
9	Address and e-mail of the interim resolution professional, as registered with the Board	304, Tower Apartment, Swasthya Vihar, New Delhi-110092 pankajnarangca@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	203-204, Jeevan Villa, 2nd floor, Near Gurudwara, 111, Ansari Road, Daryaganj, Delhi-110002 cirp.kvd@gmail.com
11	Last date for submission of claims	11.11.2020 i.e., 14 days from appointment of Interim Resolution Professional
12	Classes of Creditors, if any, under clause (b) of sub- section (6A) of section 21 ascertained by the interim resolution professional	Real Estate Buyers inclusive of Home Buyers whose dues are outstanding towards the Corporate Debtor as a Financial Creditors on CIRP commencement date i.e. 28th October 2020



13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Anish Kumar Sanghi IBBI Reg. No. – IBBI/IPA-001/IP-P01796/2019-2020/12786 2. Mr. Gagan Gulati IBBI Reg. No. – IBBI/IPA-002/IP-N00893/2019-2020/12832 3. Mr. Praveen Kumar Singhal IBBI Reg. No. - IBBI/IPA-001/IP-P00514/2017-2018/10915
14	(a). Relevant Forms and (b). Details of Authorized Representative Available at:	a) Weblink: https://ibbi.gov.in/downloadform.html b) Address: https://ibbi.gov.in/ips-register/view-ip/2 Physical Addresses: 1. IBBI, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi - 110001 2. 2nd Floor, Jeevan Vihar Building, Parliament Street, New Delhi, 110001 3. at the address given in Sr. No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s K V Developers Private Limited on 28.10.2020.

The creditors of M/s K V Developers Private Limited are hereby called upon to submit their claims with proof on or before 11.11.2020 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The claims may be submitted in specified form in terms of regulations 7,8,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations 2016, by the Operational Creditors (except workmen and employees) in "Form B", Financial Creditors in "Form C", workman or an Employee in "Form D", Authorised Representative of Workmen and Employees in "Form E", Any other Stakeholder in "Form F".

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



[Handwritten signature]

Date: October 29, 2020
Place: New Delhi



A handwritten signature in black ink, appearing to read "Pankaj Narang".

Pankaj Narang
Interim Resolution Professional
IBBI/PA-001/IP-P01006/2017-18/11657